HIGH COURT OF DELHI AT NEW DELHI

THROUGH SPECIAL MESSENGER

No. 481 - 493/Rules/DHC/2023 Dated : 04/10/2023

From

The Registrar General,
High Court of Delhi,
New Delhi.

To

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge,New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi

Sub: Amendment in Delhi Higher Judicial Service Rules, 1970 and Delhi Judicial Service Rules, 1970.

Sir/Madam,

I am directed to forward herewith copy of Notifications No. F.1/16/2020-Judl./P.F.-1/Suptlaw/1705-1710 and F.1/16/2020-Judl./P.F.-1/Suptlaw/1711-1716 dated 26.09.2023 on the subject cited above, for information and necessary action.

Yours sincerely,

Encl : As above

(Syed Zishan Ali Warsi)
Joint Registrar (Judicial)(Rules)
For Registrar General

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 7730-640/Rules /Gaz/2023 Dated 18 OCT 2023

Copy forwarded along with its enclosures for information & necesary action to:-

1. All the Judicial Officers of Central District, Tis Hazari Courts, Delhi.
2. The Senior Accounts Officer, Accounts Branch, (Central), Tis Hazari Courts, Delhi.
3. The PS to Ld. Pr. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
4. The Website Committee (English / Hindi), Tis Hazari Courts, Delhi.

(RAVINDER BEDI)
District Judge,Comm.Court (Central)
Officer In-charge, Judicial Branch (Central)
For Principal District & Sessions Judge (Hqs)
Delhi

Endst. No. 494-498/Rules/DHC/2023 Dated 04/01/2023

For information and necessary action to :-

1. The Member Secretary, Delhi State Legal Services Authority, 3rd Floor, Rouse Avenue Courts Complex, Pandit Deen Dayal Upadhyaya Marg, New Delhi-110002
2. The Director (Administration), Delhi Judicial Academy, Integrated Complex for Delhi Judicial Academy and National Law Univ., Sector 14, Dwarka, New Delhi – 110078
3. The Joint Registrar (Gaz.-I & II), Delhi High Court, New Delhi.
4. The Registrar (Examination for DHJS and DJS), Delhi High Court, New Delhi.
5. The Registrar (Vigilance), Delhi High Court, New Delhi.

Deputy Registrar (Rules)

रजिस्ट्री सं. डी.एल.- 33002/99

REGD. No. D. L.-33002/99

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र
Delhi Gazette

सत्यमेव जयते

एस.जी.-डी.एल.-अ.-29092023-249055
SG-DL-E-29092023-249055

असाधारण
EXTRAORDINARY

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 293]	दिल्ली, मंगलवार, सितम्बर 26, 2023/आश्विन 4, 1945	[रा.रा.रा.क्षे.दि. सं. 235
No. 293]	DELHI, TUESDAY, SEPTEMBER 26, 2023/ASVINA 4, 1945	[N. C. T. D. No. 235

भाग IV
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

विधि, न्याय एवं विधायी कार्य विभाग

अधिसूचना

दिल्ली, 26 सितम्बर, 2023

फा.सं. 1/16/2020–न्यायिक/पार्ट फाइल–1/अधी0वि0/1711-1716.—गृह मंत्रालय, भारत सरकार की दिनांक 29 मई, 1970 की अधिसूचना संख्या फाइल 1/2/70/डीएच (एस) के साथ पठित संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियाँ, दिनांक 25 जुलाई, 1970 की अधिसूचना संख्या फाइल 1/2/70–डीएच (एस) द्वारा यथासंशोधित तथा इस संबंध में उसे समर्थ बनाने वाली समस्त अन्य शक्तियों का प्रयोग करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल दिल्ली उच्च न्यायालय के परामर्श से, एतद् द्वारा दिल्ली न्यायिक सेवा नियमावली, 1970 में आगे संशोधन करने के लिये निम्नलिखित नियम बनाते हैं, अर्थात् :–

1. संक्षिप्त शीर्षक एवं प्रारंभः– (1) इन नियमों को दिल्ली न्यायिक सेवा (संशोधन) नियमावली, 2023 कहा जाए।

(2) ये शासकीय राजपत्र में अपने प्रकाशन की तिथि से लागू होंगे।

2. नियम 24 का संशोधनः– दिल्ली न्यायिक सेवा नियमावली, 1970 (तत्पश्चात् उक्त नियमों के रूप में संदर्भित) में मौजूदा नियम 24 के स्थान पर निम्नलिखित को प्रतिस्थापित किया जायेगा, अर्थात् :–

24. सेवा के सदस्य का वेतनमान 'तालिका–1' में दर्शाए गए के अनुसार होगा :–

1.	सिविल न्यायाधीश (कनिष्ठ प्रभाग)	(जे–1) रुपये 77840–136520
2.	सिविल न्यायाधीश (कनिष्ठ प्रभाग) प्रथम चरण एसीपी मान (पांच वर्ष की सेवा पूर्ण होने पर)	(जे–2) रुपये 92960–136520
3.	सिविल न्यायाधीश (वरिष्ठ प्रभाग) + सिविल न्यायाधीश हेतु द्वितीय चरण एसीपी मान (कनिष्ठ प्रभाग) (प्रथम चरण एसीपी मान में पांच वर्ष की सेवा पूर्ण होने पर)	(जे–3) रुपये 111000–163030
4.	सिविल न्यायाधीश (वरिष्ठ प्रभाग) प्रथम चरण एसीपी मान (पांच वर्ष की सेवा पूर्ण होने पर)	(जे–4) रुपये 122700–180200
5.	सिविल न्यायाधीश हेतु द्वितीय चरण एसीपी मान (वरिष्ठ प्रभाग) (प्रथम चरण एसीपी मान में पांच वर्ष की सेवा पूर्ण होने पर)	(जे–5) रुपये 144840–194660

बशर्ते कि एसीपी के माध्यम से लाभ प्रदान करना स्वचालित नहीं होगा, बल्कि उच्च न्यायालय द्वारा अधिकारियों के कार्य तथा प्रदर्शन के मूल्यांकन के आधार पर होगा।

यह भी उपबंधित है कि सिविल न्यायाधीश (कनिष्ठ प्रभाग) को प्रथम एसीपी का अनुदान आउटपुट के निबंधनों में प्रदर्शन के आंकलन हेतु शिथिल मानदंड पर आधारित होगा। जांच यह सुनिश्चित करने के लिए सीमित प्रयोजनार्थ होगी कि क्या निरंतर खराब/असंतोष प्रदर्शन अथवा गंभीर प्रकृति की प्रतिकूल रिपोर्ट जैसाकि कोई सकारात्मक प्रतिकूल बात है, जिससे यह निष्कर्ष निकलता हो कि अधिकारी एसीपी का लाभ पाने के लिए अयोग्य है।

आगे यह भी उपबंधित है कि एसीपी के अनुदान की प्रक्रिया उस तिथि से तीन महीने पूर्व आरंभ की जानी चाहिए जिस दिन न्यायिक अधिकारी 5/10 वर्ष पूर्ण कर रहे होंगे तथा न्यायिक अधिकारी को वित्तीय लाभ का भुगतान वित्तीय अधिकारी की सेवा का 6/11 वर्ष में आने के पश्चात् छह माह के भीतर किया जाएगा। यदि एसीपी के अनुदान में देरी होती है, तो एसीपी बकाया के साथ समायोजन के अधीन देरी के प्रत्येक वर्ष के लिए एक अतिरिक्त वेतन वृद्धि दी जाएगी।

4. **परिशिष्ट के पश्चात् नियम में तालिका–1 का सन्निवेशनः–** नियम 24 में विनिर्दिष्ट निम्नलिखित 'तालिका–1' को परिशिष्ट के पश्चात् जोड़ा जायेगा, अर्थात् :–

तालिका–1

(दिल्ली न्यायिक सेवा नियामावली, 1970 का नियम 24 देखें)

क्र0सं0	सिविल न्यायाधीश (कनि0 प्रभा0) प्रवेश स्तर	सिविल न्यायाधीश (कनि0 प्रभा0) प्रथम चरण एसीपी	सिविल न्यायाधीश (कनि0 प्रभा0) द्वितीय चरण एसीपी/सिविल न्यायाधीश (वरि0 प्रभा0) प्रवेश स्तर	सिविल न्यायाधीश (वरि0 प्रभा0) प्रथम चरण एसीपी	सिविल न्यायाधीश (वरि0 प्रभा0) द्वितीय चरण एसीपी/ जिला न्यायाधीश प्रवेश स्तर	जिला न्यायाधीश (चयन ग्रेड)	जिला न्यायाधीश (सर्वोच्च समय मान)
मौजूदा वेतनमान	27700-44700	33090-45850	39530-54010	43690-56470	51550-63070	57700-70290	70290-76450
मौजूदा प्रवेश का वेतन	27700	33090	39530	43690	51550	57700	70290
स्तर	ts-1	ts-2	ts -3	ts -4	ts -5	ts -6	ts -7
वर्ष 1	77840	92960	111000	122700	144840	163030	199100
वर्ष 2	80180	95750	114330	126380	149190	167920	205070
वर्ष 3	82590	98620	117760	130170	153670	172960	211220

वर्ष 4	85070	101580	121290	134080	158280	178150	217560
वर्ष 5	87620	104630	124930	138100	163030	183490	224100
वर्ष 6	90250	107770	128680	142240	167920	188990	
वर्ष 7	92960	111000	132540	146510	172960	194660	
वर्ष 8	95750	114330	136520	150910	178150	200500	
वर्ष 9	98620	117760	140620	155440	183490	206510	
वर्ष 10	101580	121290	144840	160100	188990	212710	
वर्ष 11	104630	124930	149190	164900	194660	219090	
वर्ष 12	107770	128680	153670	169850			
वर्ष 13	111000	132540	158280	174950			
वर्ष 14	114330	136520	163030	180200			
वर्ष 15	117760						
वर्ष 16	121290						
वर्ष 17	124930						
वर्ष 18	128680						
वर्ष 19	132540						
वर्ष 20	136520						

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से तथा उनके नाम पर,

भरत पाराशर, प्रधान सचिव

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

NOTIFICATION

Delhi, the 26th September, 2023

No.F.1/16/2020-Judl./P.F. -1/Suptlaw/1711-1716.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution read with Government of India, Ministry of Home Affair's Notification No.F.1/2/70/DH(S), dated the 29th May, 1970 as amended by Notification No.F.1/2/70-DH(S), dated the 25th July, 1970 and all other powers enabling him in this behalf, the Lieutenant Governor of National Captial Territory of Delhi in consultation with the High Court of Delhi is pleased to make the following rules further to amend the Delhi Judicial Service Rules, 1970, namely: -

1. **Short title and commencement.** - (1) These rules may be called the Delhi Judicial Service (Amendment) Rules, 2023.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Amendment of Rule 24:- In the Delhi Judicial Service Rules, 1970, (hereinafter referred to as the said rules) in place of existing Rule 24, the following shall be substituted, namely: -**

24. The scale of pay of Member of the Service shall be as indicated in 'Table – I':-

1.	Civil Judges (Junior Division)	(J-1)	Rs. 77840-136520
2.	Civil Judges (Junior Division) I stage ACP Scale (on completion of five years service)	(J-2)	Rs. 92960-136520
3.	Civil Judges (Senior Division) + II stage ACP Scale for Civil Judges (Junior Division) (on completion of five years service In I stage ACP scale)	(J-3)	Rs. 111000-163030
4.	Civil Judge (Senior Division) I stage ACP Scale (on completion of five years service)	(J-4)	Rs.122700-180200

5. II stage ACP Scale for Civil Judges (Senior Division) (J-5) Rs. 144840-194660

(on completion of five years service in I stage ACP scale)

Provided that the conferment of benefit by way of ACPs shall not be automatic but on the appraisal of the work and performance of officers by the High Court.

Provided also that grant of 1st ACP to Civil Judge (Jr. Div.) shall be based on relaxed norms for assessing the performance in terms of output. The scrutiny shall be for the limited purpose of ascertaining whether there is anything positively adverse such as consistently poor/unsatisfactory performance or adverse report of serious nature leading to the inference that the Officer is unfit to have the benefit of ACP.

Provided further that the process of grant of ACP should be initiated 3 months in advance from the date on which the judicial officers will be completing 5/10 years and the financial benefits should be paid to the judicial officer within a period of 6 months after the judicial officer steps into the 6th / 11th year of Service. If grant of ACP is delayed, one additional increment shall be granted for every year of delay subject to the adjustment with the ACP arrears.

3. Insertion of 'Table - I' in the Rules after Appendix: **The following 'Table - I' specified in Rule 24 be added after Appendix, namely:-**

Table – I

(See Rule 24 of Delhi Judicial Service Rules, 1970)

Sr. No	Civil Judge (Jr. Div) Entry Level	Civil Judge (Jr. Div) 1 Stage ACP	Civil Judge (Jr. Div) II Stage ACP/Civil Judge (Sr. Div) Entry Level	Civil Judge (Sr. Div) I Stage ACP	Civil Judge (Sr. Div) II Stage ACP/District Judges Entry Level	District Judges (Selection Grade)	DistrictJudges(Super Time Scale)
Existing PayScale	27700-44700	33090-45850	39530-54010	43690-56470	51550-63070	57700-70290	70290-76450
Existing EntryPay	27700	33090	39530	43690	51550	57700	70290
Level	J-1	J-2	J-3	J-4	J-5	J-6	J-7
Year 1	77840	92960	111000	122700	144840	163030	199100
Year 2	80180	95750	114330	126380	149190	167920	205070
Year 3	82590	98620	117760	130170	153670	172960	211220
Year 4	85070	101580	121290	134080	158280	178150	217560
Year 5	87620	104630	124930	138100	163030	183490	224100
Year 6	90250	107770	128680	142240	167920	188990	
Year 7	92960	111000	132540	146510	172960	194660	
Year 8	95750	114330	136520	150910	178150	200500	
Year 9	98620	117760	140620	155440	183490	206510	
Year 10	101580	121290	144840	160100	188990	212710	
Year 11	104630	124930	149190	164900	194660	219090	
Year 12	107770	128680	153670	169850			
Year 13	111000	132540	158280	174950			
Year 14	114330	136520	163030	180200			
Year 15	117760						

Year 16	121290						
Year 17	124930						
Year 18	128680						
Year 19	132540						
Year 20	136520						

By Order and in the Name of the Lt. Governor
of National Capital Territory of Delhi,

BHARAT PARASHAR, Principal Secy.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

रजिस्ट्री सं. डी.एल.- 33002/99

REGD. No. D. L.-33002/99

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र
Delhi Gazette

सत्यमेव जयते

एस.जी.-डी.एल.-अ.-27092023-249015
SG-DL-E-27092023-249015

असाधारण
EXTRAORDINARY

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 294]	दिल्ली, मंगलवार, सितम्बर 26, 2023/आश्विन 4, 1945	[रा.रा.रा.क्षे.दि. सं. 236
No. 294]	DELHI, TUESDAY, SEPTEMBER 26, 2023/ASVINA 4, 1945	[N. C. T. D. No. 236

भाग IV
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

विधि, न्याय एवं विधायी कार्य विभाग

अधिसूचना

दिल्ली, 26 सितम्बर, 2023

फा. सं. 1/16/2020–न्यायिक/पार्ट फाइल–1/अधी0वि0/ 1705.1710.—गृह मंत्रालय, भारत सरकार की दिनांक 29 मई, 1970 की अधिसूचना संख्या फाइल 1/2/70/डीएच (एस) के साथ पठित संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियाँ, दिनांक 25 जुलाई, 1970 की अधिसूचना संख्या फाइल 1/2/70–डीएच (एस) द्वारा यथासंशोधित तथा इस संबंध में उसे समर्थ बनाने वाली समस्त अन्य शक्तियों का प्रयोग करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल दिल्ली उच्च न्यायालय के परामर्श से, एतद्द्वारा दिल्ली उच्चतर न्यायिक सेवा नियमावली, 1970 में आगे संशोधन करने के लिये निम्नलिखित नियम बनाते हैं, अर्थात् :–

1. संक्षिप्त शीर्षक एवं प्रारंभः– (1) इन नियमों को दिल्ली उच्चतर न्यायिक सेवा (संशोधन) नियमावली, 2023 कहा जाए।

(2) ये शासकीय राजपत्र में अपने प्रकाशन की तिथि से लागू होंगे।

9

2. नियम 18 का संशोधनः— दिल्ली उच्चतर न्यायिक सेवा नियमावली, 1970 (तत्पश्चात् उक्त नियमों के रूप में संदर्भित) में मौजूदा नियम 18 क स्थान पर निम्नलिखित को प्रतिस्थापित किया जायेगा, अर्थात् :—

18. सेवा के वेतनमान निम्नानुसार होंगे :—

1.	जिला न्यायाधीश के प्रवेश स्तर समय मान	(जे–5) रुपये 144840–194660
2.	चयन ग्रेड (जिला न्यायाधीश के प्रवेश स्तर समय मान के संवर्ग पदों के 35 प्रतिशत तक सीमित है तथा यह योग्यता–सह–वरिष्ठता के आंकलन पर संवर्ग में कम से कम पांच वर्षों की निरंतर सेवा करने वालों को दिया जाएगा।)	(जे–6) रुपये 163030–219090
3.	जिला न्यायाधीश (सर्वोच्च समय वेतनमान) (यह मान जिला न्यायाधीशों की 15 प्रतिशत संवर्ग संख्याबल के लिए भी उपलब्ध होगा तथा यह उन व्यक्तियों को दिया जाएगा, जिन्होंने योग्यता–सह–वरिष्ठता के आंकलन पर चयन ग्रेड में कम से कम तीन वर्षों की निरंतर सेवा की हो।)	(जे–7) रुपये 199100–224100

3. नियम 20 का संशोधनः— उक्त नियम में, मौजूदा नियम 20 क स्थान पर निम्नलिखित को प्रतिस्थापित किया जायेगा, अर्थात् :—

20. पदोन्नत अधिकारियों का वेतन एसएनजेपीसी द्वारा अपनी रिपोर्ट की तालिका–1 में अनुशंसित वेतन संरचना के अनुसार नियत की जाएगी।

4. परिशिष्ट के पश्चात् नियमों में तालिका–1 का सन्निवेशनः— नियम 20 में विनिर्दिष्ट निम्नलिखित तालिका–1 को परिशिष्ट के पश्चात् जोड़ा जायेगा, अर्थात् :—

तालिका–1

(दिल्ली उच्चतर न्यायिक सेवा नियामावली, 1970 का नियम 20 देखें)

क्र0सं0	सिविल न्यायाधीश (कनि0 प्रभा0) प्रवेश स्तर	सिविल न्यायाधीश (कनि0 प्रभा0) प्रथम चरण एसीपी	सिविल न्यायाधीश (कनि0 प्रभा0) द्वितीय चरण एसीपी/सिविल न्यायाधीश (वरि0 प्रभा0) प्रवेश स्तर	सिविल न्यायाधीश (वरि0 प्रभा0) प्रथम चरण एसीपी	सिविल न्यायाधीश (वरि0 प्रभा0) द्वितीय चरण न्यायाधीश प्रवेश स्तर एसीपी/जिला न्यायाधीश प्रवेश स्तर	जिला न्यायाधीश (चयन ग्रेड)	जिला न्यायाधीश (सर्वोच्च समय मान)
मौजूदा वेतनमान	27700-44700	33090-45850	39530-54010	43690-56470	51550-63070	57700-70290	70290-76450
मौजूदा प्रवेश का वेतन	27700	33090	39530	43690	51550	57700	70290
स्तर	जे-1	जे-2	जे-3	जे-4	जे-5	जे-6	जे-7
वष 1	77840	92960	111000	122700	144840	163030	199100
वष 2	80180	95750	114330	126380	149190	167920	205070

वष 3	82590	98620	117760	130170	153670	172960	211220
वष 4	85070	101580	121290	134080	158280	178150	217560
वष 5	87620	104630	124930	138100	163030	183490	224100
वर्ष 6	90250	107770	128680	142240	167920	188990	
वष 7	92960	111000	132540	146510	172960	194660	
वष 8	95750	114330	136520	150910	178150	200500	
वष 9	98620	117760	140620	155440	183490	206510	
वष 10	101580	121290	144840	160100	188990	212710	
वर्ष 11	104630	124930	149190	164900	194660	219090	
वर्ष 12	107770	128680	153670	169850			
वर्ष 13	111000	132540	158280	174950			
वर्ष 14	114330	136520	163030	180200			
वर्ष 15	117760						
वर्ष 16	121290						
वर्ष 17	124930						
वर्ष 18	128680						
वर्ष 19	132540						
वर्ष 20	136520						

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से तथा उनके नाम पर,

भरत पाराशर, प्रधान सचिव

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

NOTIFICATION

Delhi, the 26th September, 2023

F. No. 1/16/2020-Judl./P.F. -1/Suptlaw/1705-1710.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution read with Government of India, Ministry of Home Affair's Notification No.F.1/2/70/DH(S), dated the 29th May, 1970 as amended by Notification No.F.1/2/70-DH(S), dated the 25th July, 1970 and all other powers enabling him in this behalf, the Lieutenant Governor of National Captial Territory of Delhi in consultation with the High Court of Delhi is pleased to make the following rules further to amend the Delhi Higher Judicial Service Rules, 1970, namely:—

1. Short title and commencement. -

(1) These rules may be called the Delhi Higher Judicial Service (Amendment) Rules, 2023.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Amendment of Rule 18:-

In the Delhi Higher Judicial Service Rules, 1970, (hereinafter referred to as the said rules) in place of existing Rule 18, the following shall be substituted, namely : -

18. The pay scales of the Service shall be as follows:-

1.	District Judges Entry level Time Scale	(J-5)	Rs. 144840-194660
2.	Selection Grade [limited to 35% of cadre posts of District Judges Entry level Time Scale and will be given to those having not less than five years of continuous service in the cadre on assessment of merit-cum-seniority]	(J-6)	Rs.163030- 219090
3.	District Judges (Super time scale) (This scale would also be available to 15% of the cadre strength of District Judges, and would be given to those who have put in not less than three years of continuous service in selection grade on assessment of merit-cum-seniority)	(J-7)	Rs.199100-224100

3. Amendment of Rule 20:- **In the said Rules, in place of existing Rule 20, the following shall be substituted, namely : -**

20. The Pay of promoted Officers shall be fixed in accordance with pay structure recommended by SNJPC in Table-I of its report.

4. Insertion of Table - 1 in the Rules after Appendix: **The following Table - 1 specified in Rule 20 be added after Appendix, namely:-**

Table-I

(See Rule 20 of Delhi Higher Judicial Service Rules, 1970)

Sr. No.	Civil Judge (Jr. Div) Entry Level	Civil Judge (Jr. Div) 1 Stage ACP	Civil Judge (Jr. Div) II Stage ACP/Civil Judge (Sr. Div) Entry	Civil Judge (Sr. Div) I Stage ACP	Civil Judge (Sr. Div) II Stage ACP/District Judges Entry Level	District Judges (Selection Grade)	District Judges(Super Time Scale)
Existing PayScale	27700-44700	33090-45850	39530-54010	43690-56470	51550-63070	57700-70290	70290-76450
Existing Entry Pay	27700	33090	39530	43690	51550	57700	70290
Level	J-1	J-2	J-3	J-4	J-5	J-6	J-7
Year 1	77840	92960	111000	122700	144840	163030	199100
Year 2	80180	95750	114330	126380	149190	167920	205070
Year 3	82590	98620	117760	130170	153670	172960	211220
Year 4	85070	101580	121290	134080	158280	178150	217560
Year 5	87620	104630	124930	138100	163030	183490	224100
Year 6	90250	107770	128680	142240	167920	188990	
Year 7	92960	111000	132540	146510	172960	194660	
Year 8	95750	114330	136520	150910	178150	200500	
Year 9	98620	117760	140620	155440	183490	206510	
Year 10	101580	121290	144840	160100	188990	212710	
Year 11	104630	124930	149190	164900	194660	219090	
Year 12	107770	128680	153670	169850			
Year 13	111000	132540	158280	174950			
Year 14	114330	136520	163030	180200			
Year 15	117760						
Year 16	121290						
Year 17	124930						
Year 18	128680						
Year 19	132540						
Year 20	136520						

By Order and in the Name of the Lt. Governor of
National Capital Territory of Delhi,

BHARAT PARASHAR, Principal Secy.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.